GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

LOK SABHA

UNSTARRED QUESTION NO.2734

TO BE ANSWERED ON 4th December, 2019

AMENDMENT IN CANTONMENT ACT

2734. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government has amended the Cantonment Act, 1924 of British period;
- (b) if so, the total number of rules amended in this regard including the details thereof;
- (c) whether the Government proposes to amend rules of Cantonment Act, 2006 after going through them to solve the problems faced by the citizens/families living in Cantonment areas;
- (d) if so, the details thereof; and
- (e) the direction given to Cantonment Board and defence officers to check and solve the problems faced by citizens/families living in Cantonment area?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI SHRIPAD NAIK)

रक्षा राज्य मंत्री

(श्री श्रीपाद नाईक)

- (a) & (b): The Cantonments Act, 1924 (2 of 1924) had been amended as the Cantonments Act, 2006. As per the provisions of the Cantonment Act, 2006, total 10 rules have been framed/revised under the Act. List containing the rules amended alongwith the details is enclosed herewith as Annexure.
- (c) & (d): An Expert Committee on 'Working of Cantonment Boards' has been constituted and the Committee has submitted its report which is under examination in the Ministry.
- (e) There are online grievance applications like Samadhan, through which the civic problems faced by citizens living in Cantonment are resolved in shortest possible time. The Chief Executive Officer of the Cantonment Board also regularly meets the public and also conducts field visits to address to the problems faced by the Cantonment residents.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO. 2734 FOR ANSWER ON 04.12.2019 REGARDING 'AMENDMENT IN CANTONMENT ACT'.

Status of the Rules under Cantonments Act, 2006	
Sr.	Name of Rules under The Cantonments Act, 2006
No.	
Rules framed after enactment of the Cantonments Act, 2006	
1	The Cantonments (Execution of Warrants for the Attachment and sale of
	Immovable Property) Rules, 2016
2	The Transfer of Property of the Cantonments (Form of notice and manner of
	giving such notice) Rules, 2016
3	The Cantonment (Forms and Manner of Service of Notice) Rules, 2016
4	The Cantonment (Form of Annual inspection Report) Rules, 2017
5	The Cantonment (Regulation of Procedure of Committee of Arbitration) Rules,
	2016
6	The Cantonment Property Rules, 2017
7	The Cantonment Electoral Rules, 2007
8	The Cantonment (Payment of Allowances to Vice-President and Elected
	Members) Rules, 2011
9	The Election of Vice President of the Cantonment Board Rules (Procedure)
	2011
10	The Grant of leave to Members of Cantonment Board Rules, 2011
Rules under process of revision	
11	Cantonment Account Code, 1924
12	The Cantonment Fund Servants Rules, 1937
13	The Cantonment Land Administrative Rules, 1937